



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat
Jammu/Srinagar.

Notification
Jammu, the 2nd of February, 2018

SRO 56.- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class, who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Reasi:-

S.No.	Name of the Officer S/Shri	Designation and Place of Posting
01	Des Raj	Look after Naib Tehsildar, Shikari Tehsil Chassana
02	Manzur Ahmad	Look after Naib Tehsildar, Tuli Banna Tehsil Chassana

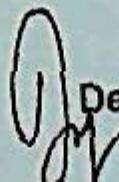
By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Dated 02-01-2018.

NO: LD (P) 2007/Reasi

Copy to the:-

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Reasi. This is with reference to his Letter No. DM/Rsi/3832 dated 11-01-2018.
5. General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette SRO Section, Department of L, J& PA
6. SRO Section, Department of L, J& PA (w.7.s.c).


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer,
02-02-2018